

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.1778**  
TO BE ANSWERED ON THE 13<sup>TH</sup> FEBRUARY, 2019

**ENCROACHMENT ON DEO LAND**

1778. SHRI SANJAY DHOTRE:  
SHRI BHARTRUHARI MAHTAB:  
SHRI RAHUL SHEWALE:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether the unauthorised construction / encroachment on the land under the management of Defence Estate Organisation (DEO) has increased in the country during each of the last three years and the current year;
- (b) if so, the details thereof along with the defence land encroached across the country, State / UT-wise and the reasons therefor;
- (c) the extent to which the Government has removed the said unauthorised construction / encroachment along with the number of such illegal occupants punished during the said period, State / UT-wise;
- (d) the mechanism put in place by the Government to prevent unauthorised construction / encroachment of defence land in the country; and
- (e) the other corrective steps taken / being taken by the Government to protect defence land from unauthorised construction / encroachment?

**A N S W E R**

MINISTER OF STATE (DR. SUBHASH BHAMRE)  
IN THE MINISTRY OF DEFENCE

रक्षा राज्य मंत्री

(डा. सुभाष भामरे)

**(a) & (b): No, Madam. There is no increase in encroachment on land under the management of Directorate General of Defence Estates during each of the last three years and the current year upto 31.01.2019.**

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**(c) State / UT-wise details of unauthorised constructions and encroachment removed along with the number of such illegal occupants punished during each of the last three years and the current year (upto 31.01.2019) are given in Annexure-A.**

**(d) & (e): The Government has undertaken the following steps to check encroachment:**

- (i) Strengthening of Defence land management by way of digitisation of land records; Survey, demarcation and verification of defence lands and land Audit.**
- (ii) Regular inspection of sites under respective jurisdiction is conducted by the CEO / DEO / Station Commander as the case may be.**
- (iii) Issue of detailed instructions by the Government emphasising the need for ensuring vigilance, detection and prevention of new encroachments.**
- (iv) Removal of encroachments on defence land under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971 as well as under the Cantonment Act, 2006.**

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**ANNEXURE-A REFERRED IN THE REPLY GIVEN IN PART (c) OF LOK SABHA UNSTARRED QUESTION NO.1778 FOR ANSWER ON 13.02.2019**

**State / UT-wise area / extent of Defence land under the management of Defence Estates Organisation from which encroachment have been removed from 2016 to 31.01.2019:**

State / U.T.	Area / extent from where encroachment have been removed from 2016 to 31.01.2019		No. of persons punished
	Number	Area (in acres)	
Delhi	1	0.0560	0
Gujarat	5	0.0179	0
Haryana	6	25.2316	0
Himachal Pradesh	27	39.8525	1
Jammu & Kashmir	1	0.0253	0
Kerala & Lakshadweep	3	0.0200	0
Karnataka	13	0.0676	0
Madhya Pradesh	587	12.9957	13
Maharashtra	59	0.5516	0
Meghalaya	18	0.3471	0
Punjab	61	49.4906	0
Rajasthan	4	0.7700	3
Tamilnadu	38	2.0398	0
Telangana	18	0.4300	0
Uttar Pradesh	226	75.3118	0
Uttarakhand	18	8.6418	0
West Bengal	2	0.0109	0
<b>Total:</b>	<b>1087</b>	<b>215.8602</b>	<b>17</b>

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